

(b) whether Government have exercised and check to see that the LPG connections are issued to the rightful consumers; if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) Information for the period 1-1-84 to 30-10-86 is as follows:

Name of distributor	No. of connections released against affidavit
M/s. Shivanika Enterprise	134
M/s. Supreme Enterprise	279

(b) LPG distributors are under instructions to suitably verify the identity of an intending consumer before releasing a connection.

#### Linking wells for Commercial Utilisation of Krishna-Godavari Gas

1790. SHRI GOPALA RAO RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any proposal has been pending with Govt. for linking the wells in the Krishna-Godavari basin for commercial utilisation of natural gas; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Action has already been initiated by ONGC for linking the four gas producing wells in Narsapur and Razol areas for supply of gas to consumers.

#### Discovery of Hydrocarbons in North East Coast of Bay of Bengal

1791. SHRI SUBAS MOHANTY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Hydrocarbons have been discovered in North-East coast of Bay of Bengal in two exploratory wells recently; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Indications of presence of hydrocarbons were encountered in the first two wells. However, no commercial discovery has been made. Exploratory efforts are continuing.

#### Special Zone for Drilling Activities

1792. SHRI GOPALA RAO RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to declare Kaikalur (Andhra Pradesh) range as special zone for intensifying drilling and other activities;

(b) whether ONGC has decided to conduct survey at Madinepalle, Bantumilli, Kaliadi in Krishna district of Andhra Pradesh; and

(c) if so, what are the details of the special zone proposal?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of reply to part (a) above.

मैसर्स नन्दी गैस डिस्ट्रीब्यूटर्स, दिल्ली  
द्वारा जारी किये गये "समाप्ति  
बाउचर"

1793. श्री सुनील कुमार पट्टनायक :  
क्या पेट्रोलियम और प्राकृतिक गैस मंत्री  
यह बताने का कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले  
तीन वर्षों के दौरान मैसर्स नन्दी गैस  
डिस्ट्रीब्यूटर्स, ईस्ट रोहतास नगर, दिल्ली-  
110032 द्वारा एक ही तरह के "समाप्ति  
बाउचर" तथा "अन्तरण समाप्ति बाउचर"  
के आधार पर अनेक उपभोक्ताओं को  
कई बार स्थानान्तरण बाउचर जारी  
किये गये हैं ; और

(ख) यदि हाँ, तो इस संबंध में  
ब्योरा क्या है तथा सरकार ने इस गैस  
वितरक के खिलाफ नियमों का उल्लंघन  
करने के लिए क्या कार्रवाई की है अथवा  
करने का विचार रखता है ?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय  
के राज्य मंत्री (श्री ब्रह्म दत्त) : (क)  
जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Over stay of former Chairman of  
GAIL in the Guest House

1794. SHRI P. N. SUKUL: Will the  
Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) whether it is a fact that the  
former Chairman of the Gas Authority of  
India Limited stayed for more  
than a year in a Guest House of the  
GAIL in South Delhi at a concessio-  
nal rate of Rs. 10 per day, with three  
or more air conditioned rooms under  
his occupation; and

(b) if so, what were the reasons  
for allowing him to stay in the guest  
house at concessional rates for so  
long?

THE MINISTER OF STATE OF  
THE MINISTRY OF PETROLEUM  
AND NATURAL GAS (SHRI BRAHM  
DUTT): (a) and (b) In the absence  
of a suitable residential accommoda-  
tion, Shri H. S. Cheema, the former  
Chairman and Managing Director of  
Gas Authority of India Limited stay-  
ed in the transit Accommodation,  
hired by GAIL at D-27, South Exten-  
sion, New Delhi, on a payment of  
Rs. 10/- per day. Shri Cheema was  
permitted to stay in the Transit Ac-  
commodation upto 30-9-85. As Shri  
Cheema's stay in the Transit Accom-  
modation got extended beyond  
30-9-1985, it was decided to recover  
rent at the rate of 10 per cent of his  
pay w.e.f. 1-10-1985 till 23-3-1986,  
when he shifted to the house provid-  
ed by GAIL. During the above  
period he was not allowed any house  
rent allowance.

Refund of advance money by M/s.  
Lohia Machines Ltd.

1795. SHRI RAFIQUE ALAM: Will  
the Minister of INDUSTRY be pleas-  
ed to state:

(a) whether Government are aware  
that M/s. Lohia Machines Ltd. Kan-  
pur has failed to repay the advance  
money to several parties who have  
booked the Vespa XE scooters and  
have applied for refund of the regis-  
tration deposit;

(b) whether several affected par-  
ties have urged the Central Govern-  
ment to intervene in the matter;

(c) if so, whether Government  
propose to direct the M/s. Lohia  
Machines Ltd. Kanpur to refund the  
advance money to the desirous par-  
ties; and